

PUNJAB VIDHAN SABHA

BILL NO. 2-PLA-2024

THE PUNJAB APPROPRIATION (NO.1) BILL, 2024

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A

BILL

to provide for the authorization of appropriation of moneys out of the Consolidated Fund of the State of Punjab to meet the amounts spent on certain services during the financial years 2019-2020 and 2021-2022, in excess of the amounts authorized or granted for those services and for these years.

BE it enacted by the Legislature of the State of Punjab in the Seventy-fifth Year of the Republic of India as follows :-

1. This Act may be called the Punjab Appropriation (No.1) Act, 2024.
2. From and out of the Consolidation Fund of the State of Punjab, the sums specified in column 5 of each of the Schedule I to II, appended to this Act, amounting in the aggregate to the sums of ₹ 468,20,86,289/- (Four hundred sixty eight crore twenty lac eighty six thousand two hundred and eighty nine rupees only), and ₹ 381,25,68,693/- (Three hundred eighty one crore twenty five lac sixty eight thousand six hundred and ninety three rupees only) shall, respectively, be deemed to have been authorized to be paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column 2 of each of the aforesaid Schedules during the financial years 2019-2020 and 2021-2022, in excess of the amounts authorized or granted for those services and for those years.

Short title.

Issue of sums out of the Consolidated Fund of the State of Punjab to meet certain expenditure for the financial years 2019-2020 and 2021-2022.

Appropriation. 3. The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab under this Act, shall be deemed to have been appropriated for the services and purposes, specified in the Schedules I to II in relation to the financial years 2019-2020 and 2021-2022 respectively.

*Overriding
effect of the
Act.*

4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.

SCHEDULE-I
Financial Year 2019-20

Demand Services and Purposes No.			Sums not exceeding		
			Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
			₹	₹	₹
21	Public Works	Revenue	4378427944	0	4378427944
		Capital	0	0	0
37	Law and Justice	Revenue	0	41814310	41814310
		Capital	0	0	0
41	Water Supply and Sanitation	Revenue	261844035	0	261844035
		Capital	0	0	0
Total		Revenue	4640271979	41814310	4682086289
		Capital	0	0	0
Grand Total			4640271979	41814310	4682086289

SCHEDULE-II
Financial Year 2021-22

Demand No.	Services and Purposes	Sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		₹	₹	₹	
9	Food and Supplies	Revenue	0	0	0
		Capital	224299000	0	224299000
21	Public Works	Revenue	3586820728	0	3586820728
		Capital	0	0	0
37	Law and Justice	Revenue	0	1448965	1448965
		Capital	0	0	0
Total		Revenue	3586820728	1448965	3588269693
		Capital	224299000	0	224299000
Grand Total			3811119728	1448965	3812568693

CHANDIGARH:
THE 11TH MARCH, 2024

RAM LOK KHATANA,
SECRETARY.